

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

BAIL APPLICATION NO. _____/2020
(L.D.V.C. 7/2020)

Bharat @ Bunty s/o Udaybhan Galbale

..vs..

State of Maharashtra, thr. Spl. Officer, Beltarodi

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri Devendra V Chauhan, Advocate for applicant.
Shri A.M. Joshi, A.P.P. for State.

CORAM : VINAY JOSHI, J.
DATED : 23/04/2020

Heard.

2. Issue notice to respondent, returnable on 05.05.2020.

3. Learned A.P.P. waives notice for State and seeks time to file reply. Learned Counsel for applicant prays for grant of interim relief. The accused is involved in the offence punishable under Section 392 of the Indian Penal Code and under the provisions of the Maharashtra Control of Organize Crime Act, 1999 (hereinafter read as "the M.C.O.C. Act"). The concerned authority has issued sanction to invoke the M.C.O.C. Act. Considering the gravity of the offence, I am not inclined to grant interim protection at this stage.

JUDGE

Trupti